

RATIFIED

Minutes of Meeting No.04/12 scheduled on 17.05.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 04/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 due for 17.05.2011 was actually held on 18.05.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

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Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	

Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
2. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
3. Relevant Stamping Foil Tape	Net-to-net
4. Relevant Thermal Transfer Ribbon	Net-to-net
5. Relevant Oxygen Absorber	Net-to-net
6. Relevant Break Off Value Assembly	Net-to-net
7. PVC Tube Triple (Tri Tube)	Net-to-net
8 Relevant Luer Adapter	Net-to-net
9.Adenine	Net-to-net
10.Relevant Plasma Cap (Rubber Cap)	Net-to-net

The Regional Authority may take necessary action accordingly.

Case No.:4/17/81-ALC2/2009	Party Name:RADIX DIES & MOULDS PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Closed
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2	HQ File :01/81/050/00110/AM10/	RLA File :31/24/040/00062/AM10/	Lic.No/Date:3110039159 09.07.2009	
	Decision : The Committee noted that the firm has stated in their letter dated 25.02.2011 that product exported by them was not a standard product. There is not possibility of an export product same specifications getting in future and it is not necessity for ad-hoc norms in respect of the subject advance authorization. The Committee, therefore, decided to close the case on the part of NC. The Regional Authority may take note of the NC decision for information.			

3	Case No.:32/37/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(07)/11-TSW(B)/264 dated 16.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- <u>Export</u> The export weight of item no 2 is 67 MT & that of item no 1 & 3 is 145.4 MT & the same may be endorsed in the license. <u>Import</u> 1.Item no 1- The net weight is 100 MT. The firm has taken oversize plates. Allowed for import of 103 MT with 3% wastage. 2.Item no 2- this is a component & may be allowed under GN-4. However import weight is 11.172 MT to be incorporated in the license along with quantity in number. 3.Item no 3- The specification of pipe is SA213/SA106/SA 335 & the same to be incorporated in the license. Allowed at 1.02 Kg/kg content in export product. 4. Item no 4 to 7, 9, 13 & 14- These are components & to be allowed under GN-4.(Item no 13 & 14 are Ferrules & Cerrules). 5. Item no 8- Refractory material- The net weight is 11 MT & allowed import of high density Al refractory at 3935 kg & Low Fe low lime refractory at 7565 kg with 5% wastage.(Total 11.55 MT). 6.Item no 10 to 12- these are welding material & quantity applied is reasonable. Allowed import as applied for. The Regional Authority may take necessary action accordingly.			

4	Case No.:2/33/80-Committee2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00468/AM10/	RLA File :07/24/040/00258/AM10/	Lic.No/Date:0710067933 30.10.2009	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has requested vide their letter dated 13.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.3011.			

	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred

5	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

6	Case No.:11/41/80-ALC2/2009	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00632/AM10/	RLA File :02/24/040/00196/AM10/	Lic.No/Date:0210135971 01.01.2010	Defer Date:28.06.2011
Decision : The Committee noted that the case is under study of DC(MSME).It is therefore decided to defer the case and to relist the case on 28.06.2011.				

7	Case No.:16/42/80-ALC2/2009	Party Name:KOMET PRECISION TOOLS INDIA PVT LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00662/AM10/	RLA File :07/24/040/00381/AM10/	Lic.No/Date:0710069369 11.01.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm's reply vide their letter dated 09.03.2011 is incomplete. Based on comments of DHI received vide their U.O. Note No.3(32)/10-TSW(B)/219 dated 15.04.2011, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 28.06.2011:-				
1. The firm has stated in the application that export products are Blanks of different sizes while import is blanks & ROHL of different sizes. But in the reply the firm has informed that the import & export products are tools. The firm needs to clarify the same. 2. There is variation in export & import product But the weight of all the export/import product is said to be same. 3. The firm has mentioned that the weight of the expandable screw is 30 gm. But the same is not in the imported list & the firm has mentioned at Appendix 11 A of application that there is no indigenous input. the firm may clarify if the item is indigenous or imported & the reason for not mentioning the same in any of the indigenous & imported list. Weight of screw for each export product, which varies in size, may also be given.				

8	Case No.:13/51/80-ALC2/2009	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00804/AM10/	RLA File :34/24/040/00189/AM10/	Lic.No/Date:3410026224 02.02.2010	Defer Date:28.06.2011
Decision : The representative of the firm Shri C. Krishnan, General Manager (Technical) & other; appeared before the Committee for personal hearing. They explained the case to the Committee. They accepted that they have made a mistake seeking in correct wastage at the time of application and also asked to furnish the required calculation sheet of seamless tubes The firm's representative promised to furnish a complete details for further consideration of the Committee.				
The case may be re-listed on 28.06.2011.				

9	Case No.:7/49/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00776/AM10/	RLA File :31/24/040/00229/AM10/	Lic.No/Date:3110042047 19.02.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 18.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of 199 MT to be specified with quantity of export product. 2. Quantity of import item at Sl.No. 1 to be allowed as 198000 Kgs. inclusive of 10.6% wastage after 1/3rd recovery. 3. Quantity of import item at Sl.No. 2 to be allowed as 27533 Kgs. inclusive of 37.3 % wastage after 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

10	Case No.:25/51/80-ALC2/2009	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00816/AM10/	RLA File :05/23/040/00188/AM10/	Lic.No/Date:0510259390 24.02.2010	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT for examination and comments. The case may be re-listed on 28.06.2011.			

11	Case No.:23/51/80-ALC2/2009	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00814/AM10/	RLA File :05/23/040/00179/AM10/	Lic.No/Date:0510259450 25.02.2010	
	Decision : The Committee noted that during the reduction process in rotary furnace the loss is 10% of Sodium Antimonate in terms of sodium silicate along with the crude antimony metal and during purification in rotary furnace, with coal and soda there is total loss of 4-5% of sodium antimonate and thus the total loss in the Sodium antimonite is 14-15%. As per written comments of DC(MSME) received vide their U.O. Note No.30(209)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Total loss in Sodium Antimonate during the process having antimony content of 48% to 49% is 14-15% the authorization for export of 1,00,000 kg. of Antimony metal may be ratified by allowing/importing 2,35,000 kg of Sodium Antimonate (Antimony content 48%-49%). The Regional Authority may take necessary action accordingly.			

	Case No.:32/51/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00823/AM10/	RLA File :03/95/040/00808/AM10/	Lic.No/Date:0310564122 11.03.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(07)/10-TSW(B)/261 & 262 dated 11.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 860 MT & the same to be incorporated in the license.(The firm has given export weight as 210 MT per boiler. There is change in net weight from 121.5 MT to 133.7 MT for import item no 1. So export weight has been changed from 840 to 860 MT)

Import

1. Item no 1- There is change in net weight from 121.5 MT to 133.7 MT. The wastage has also reduced from 91% to 73.8%. Still wastage sought is on higher side due to following reasons:-

- Oversize plates.
- Thickness of plates imported is much higher than the thickness of component. For example, for part no 21095, thickness of plate is 50 mm & thickness of component is 43.5 mm(Reply of dated 16-12-10)
- Major components like Shell & separator deck are manufactured with marginal wastage & they constitute 30% of total weight.

In view of above, Allowed gross wastage of 45% & with 1/3rd recovery, allowed for import of 174 MT of plates.

- Item no 2-The firm has applied for import of 48.278 MT with wastage of 43%. The wastage is more due to oversize plates & higher thickness of plates compared to components. Allowed for gross wastage of 20% & recommend for import of 39 MT with 14% wastage.
- Item no 3- SS pipes- The net weight of pipes is 904 Kg. Allowed import of 950 Kg with 5% wastage.
- Item no 4-AS rods- The net weight is 6948 kg & the firm has sought wastage of 99.7 %. Allowed at 9 MT with net wastage of 30% with 1/3rd recovery.
- Item no 5-AS pipes- The net weight of pipes is 5928 Kg. Allowed import of 6225 Kg with 5% wastage.
- Item no 6-Nickel alloy Rods/bars- This office recommends for import of 161.5 MT with net wastage of 33% with 2/3rd recovery.(Gross wastage of 99%). "Strips" to be deleted from the description of export product.
- Item no 7- the weight is 524.1 MT to be incorporated along with quantity in number. Allowed any recovery from the wastage as it is high value import in the range of Rs 1200 per kg.
- Item no 8 to 10- These are components & to be allowed under GN-4.

9. Item no 11 to 13- These are welding material. Allowed import of welding material at 2% of the weight of the export product & the firm's entitlement comes to 17.2 MT. Dividing entitled quantity between Welding wire & electrode proportionally, allowed for import of 5.3 MT for welding wire(Item no 11) & 11.9 MT for welding electrode.(Item no 12). Welding flux may be allowed at 5.3 MT same as the weight of welding wire. (Item no 13.)

10. Item no 14- The firm has given calculation of some of the major items where wastage comes to 110 %. The firm has taken oversize raw material. Allowed for net wastage of 60% with 1/3rd recovery & recommend for import of 2362 kg.

The Regional Authority may take necessary action accordingly.

Case No.:14/3/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00014/AM11/	RLA File :03/95/040/00813/AM10/	Lic.No/Date:0310564429 12.03.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(07)/11-TSW(B)/262 dated 11.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight is 524.1 MT & the same to be incorporated in the license.

Import

1. Item no 1- There is change in net weight from 121.5 MT to 133.7 MT. The wastage has also reduced from 91% to 73.8%. Still wastage sought is on higher side. Therefore, gross wastage of 45% & with 1/3rd recovery is allowed for import of 174 MT of plates.
2. Item no 2-The firm has applied for import of 48.278 MT with wastage of 43%. The wastage is more due to oversize plates & higher thickness of plates compared to components. Allowed for gross wastage of 20% & recommend for import of 39 MT with 14% wastage.
3. Item no 3- SS pipes- The net weight of pipes is 904 Kg. Allowed import of 950 Kg with 5% wastage.
4. Item no 4-AS rods- The net weight is 6948 kg & the firm has sought wastage of 99.7 %. Allowed at 9 MT with net wastage of 30% with 1/3rd recovery.
5. Item no 5-AS pipes- The net weight of pipes is 5928 Kg. Allowed import of 6225 Kg with 5% wastage.
6. Item no 6-Nickel alloy Rods/bars- This office recommends for import of 161.5 MT with net wastage of 33% with 2/3rd recovery.(Gross wastage of 99%). "Strips" to be deleted from the description of export product.
7. Item no 7- the weight is 524.1

MT to be incorporated along with quantity in number. Allowed any recovery from the wastage as it is high value import in the range of Rs 890 per kg.

8. Item no 8 to 10- These are components & to be allowed under GN-4.

9. Item no 11 to 13- These are welding material. Allowed import of welding material at 2% of the weight of the export product & the firm's entitlement comes to 17.2 MT. Dividing entitled quantity between Welding wire & electrode proportionally, allowed for import of 5.3 MT for welding wire(Item no 11) & 11.9 MT for welding electrode.(Item no 12). Welding flux may be allowed at 5.3 MT same as the weight of welding wire. (Item no 13.)

10. Item no 14- The firm has given calculation of some of the major items where wastage comes to 110 %. The firm has taken oversize raw material. Allowed for net wastage of 60% with 1/3rd recovery & recommend for import of 2362 kg.

The Regional Authority may take necessary action accordingly.

Case No.:34/5/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00067/AM11/	RLA File :05/23/040/00232/AM10/	Lic.No/Date:0510261727 05.04.2010	

Decision : The Committee noted that during the reduction process in rotary furnace the loss is 10% of Sodium Antimonate in terms of sodium silicate along with the crude antimony metal and during purification in rotary furnace, with coal and soda there is total loss of 4-5% of sodium antimonate and thus the total loss in the Sodium antimonite is 14-15%. As per written comments of DC(MSME) received vide their U.O. Note No.30(209)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Total loss in Sodium Antimonate during the process having antimony content of 48% to 49% is 14-15% the authorization for export of 1,00,000 kg. of Antimony metal may be ratified by allowing/importing 2,35,000 kg of Sodium Antimonate (Antimony content 48%-49%).

The Regional Authority may take necessary action accordingly.

15	Case No.:26/5/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00059/AM11/	RLA File :31/24/040/00010/AM11/	Lic.No/Date:3110042986 23.04.2010	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

16	Case No.:14/9/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00127/AM11/	RLA File :11/24/040/00002/AM11/	Lic.No/Date:1110022305 30.04.2010	
Decision : As per written comments of DIPP received vide their U.O. Note dated 18.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-				
1. Net weight of 3 MT to be specified with quantity of each export product at Sl. No. 1 & 2. 2. Word "relevant" to be prefixed with the descriptions of import items at S.Nos.1, 2, 3 & 4. 3. Words " SA 516 Gr.60/70, Thickness:12 MM to 25 MM " to be suffixed with the description of import item at Sl. No. 1 and its quantity to be allowed as applied for i.e. 0.93 MT inclusive of 5% wastage. 4. Words " SA-106, Gr. B, OD 48.3 MM & 88.9 MM, WT 7.14 MM & 11.13 MM " to be suffixed with the description of import item at Sl. No. 2 and its quantity to be allowed as 0.025 MT inclusive of 2 % wastage 5. Words "OD 25.4 MM & WT 3.2 MM MM " to be suffixed with the description of import item at Sl. No. 3 and its quantity to be allowed as 0.62 MT inclusive of 2 % wastage. 6. Words " SB-209 Alloy 1060" to be suffixed with the description of import item at Sl. No. 4 and its quantity to be allowed as 0.21 MT inclusive of 3 % wastage. 7. Weights of 0.3 MT, 0.44 MT, 0.20 MT & 0.25 MT. to be added with the quantities of import items at S.No. 5, 6, 7 & 8 respectively. 8. Import items at Sl. Nos. 5 to 8 to be allowed on net to net basis with accountability clause.				
The Regional Authority may take necessary action accordingly.				

17	Case No.:21/11/80-ALC2/2010	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00127/AM11/	RLA File :05/22/040/00006/AM11/	Lic.No/Date:0510041130 23.04.2010	

17	HQ File :01/80/050/0016//AM11/	RLA File :05/23/040/00006/AM11/	Lic.No/Date:05102641/9 12.05.2010	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

18	Case No.:22/11/80-Committee2/2010	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00168/AM11/	RLA File :07/24/040/00033/AM11/	Lic.No/Date:0710071546 14.05.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has requested vide their letter dated 13.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.3011.				

19	Case No.:13/15/80-Committee2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00220/AM11/	RLA File :11/24/040/00001/AM11/	Lic.No/Date:1110022429 19.05.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has not furnished requisite information sought by the Norms Committee. Therefore, the Committee decided to advise the firm to appear before the NC to explain their case in person along with a technical expert full facts of the case. The case may be relisted on 28.06.2011.				

20	Case No.:19/18/80-ALC2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00272/AM11/	RLA File :31/24/040/00028/AM11/	Lic.No/Date:3110043412 31.05.2010	Defer Date:28.06.2011
Decision : The Committee noted that DIT has been reminded on 19.04.2011 for expediting their comments. The Committee, therefore, decided to await the comments of DIT and to relist the case on 28.06.2011.				

21	Case No.:27/11/80-Committee2/2010	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00173/AM11/	RLA File :04/24/040/00036/AM11/	Lic.No/Date:0410114329 07.06.2010	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

22	Case No.:19/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Rejected
	HQ File :01/80/050/00195/AM11/	RLA File :07/24/040/00053/AM11/	Lic.No/Date:0710072312 17.06.2010	

Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 14.09.2010 and subsequent reminder dated 18.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.

The Regional Authority may take necessary action accordingly.

23	Case No.:20/13/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Rejected
	HQ File :01/80/050/00196/AM11/	RLA File :07/24/040/00065/AM11/	Lic.No/Date:0710072313 17.06.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 14.09.2010 and subsequent reminder dated 07.04.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

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Case No.:27/13/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00203/AM11/	RLA File :53/24/040/00009/AM11/	Lic.No/Date:5310010616 17.06.2010	

Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11. Relevant Plasma Cap (Rubber Cap)	Net-to-net

The Regional Authority may take necessary action accordingly.

25	Case No.:15/18/80-ALC2/2010	Party Name:INDUS PRO AUTO ENGINEERS PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00268/AM11/	RLA File :05/23/040/00054/AM11/	Lic.No/Date:0510266316 17.06.2010	Defer Date:28.06.2011
Decision : The Committee decided to forward a copy of firm's work to DIT for examination and				

Decision : The Committee decided to forward a copy of firm's reply to DH1 for examination and Comments. The Case may be re-listed on 28.06.2011.

26	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

27	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

28	Case No.:47/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00300/AM11/	RLA File :06/24/040/00017/AM11/	Lic.No/Date:0610018428 07.07.2010	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

	Case No.:52/18/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00305/AM11/	RLA File :53/24/040/00011/AM11/	Lic.No/Date:5310010998 13.07.2010	
Decision : Based on earlier written comments of C&PC received vide their O.M. No. 46011/21/2000 DC II				

29 **Decision :** Based on earlier written comments of C&FC received vide their O.M. NO.46011/21/2009-FC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11. Relevant Plasma Cap (Rubber Cap)	Net-to-net

The Regional Authority may take necessary action accordingly.

30	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

31	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

32	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date:28.06.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.				

Case No.:37/18/80-ALC2/2010	Party Name:ARSEN & TOURRO	Meet No/Date:4/80-	Status:
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33	Case No.:33/35/80-ALC2/2010	Party Name:ELARGEN & TOODRO LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00290/AM11/	RLA File :03/95/040/00200/AM11/	Lic.No/Date:0310584600 22.07.2010	Defer Date:28.06.2011
Decision : The Committee decided to forward a copy of firm's request for amendment to DHI for examination and comments. The case may be re-listed on 28.06.2011.				

34	Case No.:33/35/80-ALC2/2010	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00660/AM11/	RLA File :07/21/040/00279/AM11/	Lic.No/Date:0710073152 23.07.2010	Defer Date:28.06.2011
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old, the Committee decided to remind R.A. last time failing which it will be presumed that ratification of norms of the subject authorization is not required and the case will be closed on the part of NC. The case may be re-listed on 28.06.2011.				

35	Case No.:8/21/81-ALC2/2010	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/81/050/00123/AM11/	RLA File :05/24/040/00172/AM11/	Lic.No/Date:0510270168 10.08.2010	Defer Date:28.06.2011
Decision : The Committee noted that DIT has been reminded on 19.04.2011 for expediting their comments. The Committee, therefore, decided to await the comments of DIT and to relist the case on 28.06.2011.				

36	Case No.:15/24/80-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Rejected
	HQ File :01/80/050/00387/AM11/	RLA File :11/24/040/00026/AM11/	Lic.No/Date:1110022927 11.08.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 16.11.2010 and subsequent reminders dated 24.01.2011 and 21.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

37	Case No.:43/22/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00354/AM11/	RLA File :07/24/040/00166/AM11/	Lic.No/Date:0710073648 17.08.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has been reminded on 18.04.2011 to furnish the reply. The Committee, therefore, decided to await the firm's reply and to relist the case on 28.06.2011.				

	Case No :53/22/80-ALC2/2010	Party Name:TERUMO PENPOINT	Meet No/Date:4/80-	Status:

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	Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00364/AM11/	RLA File :53/24/040/00013/AM11/	Lic.No/Date:5310011230 17.08.2010	
Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-			
Item to be exported		Quantity	
Blood Bags		1 No.	
Relevant –material Recommended for Import		Quantity	
1. PVC Compound (Medical Grade)		1.05 kg/kg content in the export product	
2. Relevant Evident Paper-Plastic (Self Adhesive)		Net +5% wastage	
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)		Net to Net	
4. Relevant Stamping Foil Tape		Net-to-net	
5. Relevant Thermal Transfer Ribbon		Net-to-net	
6. Relevant Oxygen Absorber		Net-to-net	
7. Relevant Break Off Value Assembly		Net-to-net	
8. Relevant Aluminium Foil Cover		Net-to-net	
9. Relevant Luer Adapter		Net-to-net	
10. Relevant Plasma Cap (Rubber Cap)		Net-to-net	

The Regional Authority may take necessary action accordingly.

39	Case No.:46/22/80-ALC2/2010	Party Name: ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00357/AM11/	RLA File :05/24/040/00178/AM11/	Lic.No/Date:0510270834 18.08.2010	Defer Date:28.06.2011
	Decision : The Committee noted that DIT has been reminded on 19.04.2011 for expediting their comments. The Committee, therefore, decided to The Committee decided to await the comments of DIT and to relist the case on 28.06.2011.			

40	Case No.:51/22/80-ALC2/2010	Party Name: PURVA OVERSEAS	Meet No/Date: 4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00362/AM11/	RLA File :13/24/040/00018/AM11/	Lic.No/Date:1310033038 20.08.2010	Defer Date:28.06.2011
	Decision : The firm was called for Personal Hearing but did not appear P.H. Therefore, Committee decided to seek clarification from the firm on the comments of DHI dated 29.03.2011(The export weight is more than the import weight. Though the firm had sought 3% wastage at Column 1 B of Appendix-11A of the application, the firm had not mentioned about any indigenous input.). The case may be re-listed on 28.06.2011.			

	Case No.:52/22/80-ALC2/2010	Party Name: VIJAY RAJ POULTRY	Meet No/Date: 4/80-	Status:

41		EQUIPMENTS PVT. LTD.,	ALC2/2011 17.05.2011	Deferred
	HQ File :01/80/050/00363/AM11/	RLA File :09/24/040/00183/AM11/	Lic.No/Date:0910043152 20.08.2010	Defer Date:28.06.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 28.06.2011.				

42	Case No.:3/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Rejected
	HQ File :01/80/050/00375/AM11/	RLA File :07/24/040/00207/AM11/	Lic.No/Date:0710073874 27.08.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 18.11.2010 and subsequent reminder dated 18.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

43	Case No.:4/24/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Rejected
	HQ File :01/80/050/00376/AM11/	RLA File :07/24/040/00206/AM11/	Lic.No/Date:0710073875 27.08.2010	
Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 18.11.2010 and subsequent reminder dated 18.03.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

44	Case No.:50/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00677/AM11/	RLA File :11/24/040/00028/AM11/	Lic.No/Date:1110023053 27.08.2010	Defer Date:28.06.2011
Decision : The representative of DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

	Case No.:9/24/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00381/AM11/	RLA File :06/24/040/00029/AM11/	Lic.No/Date:0610018941 31.08.2010	
Decision : As per written comments of DHI received vide their I/O Note No 3(16)/10-TSW(R)/221 dated				

45	15.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Export The per unit export weight of item no 1 & 2 is 381.3 gms, item no 3 is 110.8gms, item no 4 is 81.1 gms, item no 5 is 4.1 gms & that of item no 6 is 1.8 gms & the same to be incorporated in the license. The above weight is without the weight of packing material. Import 1. Item no 1 & 2- These are raw material & may be allowed 5% wastage as applied by the firm. The word "Granules" to be added to the description of import. 2. Item no 3 & 4- These are components & to be allowed as per GN-4. 3. Item 5- This is a packing material & to be allowed as per packing policy. The Regional Authority may take necessary action accordingly.		
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46	Case No.:32/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00467/AM11/	RLA File :31/24/040/00108/AM11/	Lic.No/Date:3110044548 01.09.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has been reminded on 19.04.2011 to furnish the reply. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.				

47	Case No.:22/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00457/AM11/	RLA File :07/24/040/00215/AM11/	Lic.No/Date:0710074064 06.09.2010	
Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(38)/2011-IPHW dated 06.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.				

48	Case No.:25/29/80-ALC2/2010	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00460/AM11/	RLA File :07/24/040/00189/AM11/	Lic.No/Date:0710074081 06.09.2010	Defer Date:28.06.2011
Decision : Sh. S.K. Kapur, Vice-president – Components Affairs & other appeared before Norms Committee. The representative of the firm was not prepared for personal hearing. They requested to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.3011.				

	Case No.:26/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00461/AM11/	RLA File :07/21/040/00429/AM11/	Lic.No/Date:0710074059	

		06.09.2010	
49	Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(41)/2011-IPHW dated 19.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization.		
	The Regional Authority may take necessary action accordingly.		

	Case No.:33/29/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
50	HQ File :01/80/050/00468/AM11/	RLA File :31/24/040/00114/AM11/	Lic.No/Date:3110044621 07.09.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm's has been reminded to furnish their reply on 19.04.2011. The Committee, therefore, decided to await the firm reply and to relist the case on 28.06.2011.			

	Case No.:24/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
51	HQ File :01/80/050/00459/AM11/	RLA File :03/94/040/00501/AM11/	Lic.No/Date:0310591600 08.09.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm's reply has been sent to DIT on 19.04.2011 for expediting their comments. The Committee, therefore, decided to await the comments of DIT and to relist the case on 28.06.2011.			

	Case No.:11/29/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
52	HQ File :01/80/050/00446/AM11/	RLA File :05/23/040/00159/AM11/	Lic.No/Date:0510272568 10.09.2010	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

	Case No.:31/29/80-Committee2/2010	Party Name:ATHENA INDIA HITECH COMPONENTS PVT.LTD,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
53	HQ File :01/80/050/00466/AM11/	RLA File :07/24/040/00211/AM11/	Lic.No/Date:0710074162 14.09.2010	Defer Date:28.06.2011
	Decision : The representative of the DC(MSME) informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

	Case No.:5/27/80-Committee2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00402/AM11/	RLA File :03/94/040/00547/AM11/	Lic.No/Date:0310592431 15.09.2010	
	Decision : The Committee noted that items proposed by the firm for import are essential to assemble the			

54	export product. As per written comments of DIT received vide their U.O. Note No.17(58)/2010-IPHW dated 19.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System). The Regional Authority may take necessary action accordingly.
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55	Case No.:6/29/80-Committee2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00441/AM11/	RLA File :03/94/040/00551/AM11/	Lic.No/Date:0310592447 15.09.2010	
	Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(61)/2010-IPHW dated 21.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System). The Regional Authority may take necessary action accordingly.			

56	Case No.:29/29/80-Committee2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00464/AM11/	RLA File :11/24/040/00038/AM11/	Lic.No/Date:1110023211 16.09.2010	Defer Date:28.06.2011
	Decision : The Committee noted that firm has been reminded on 18.04.2011 to furnish their reply. The Committee, therefore, decided to await the firm's reply and to relist the case on 228.06.2011.			

57	Case No.: 12/27/80-ALC2/2010	Party Name:AIR LIQUIDE ENGINEERING INDIA PVT LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00409/AM11/	RLA File :09/24/040/00253/AM11/	Lic.No/Date:0910043538 17.09.2010	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 18.04.2011 seeking the certain information for DIPP. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

58	Case No.:15/27/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00412/AM11/	RLA File :03/94/040/00584/AM11/	Lic.No/Date:0310593584 23.09.2010	
	Decision : The Committee noted that items proposed by the firm for import are essential to assemble the			

export product. As per written comments of DIT received vide their U.O. Note No.17(59)/2010-IPHW dated 19.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System).

The Regional Authority may take necessary action accordingly.

59	Case No.:29/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00426/AM11/	RLA File :03/95/040/00354/AM11/	Lic.No/Date:0310593772 24.09.2010	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

60	Case No.:30/27/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00427/AM11/	RLA File :03/95/040/00360/AM11/	Lic.No/Date:0310593860 24.09.2010	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

61	Case No.:2/29/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00437/AM11/	RLA File :03/94/040/00586/AM11/	Lic.No/Date:0310594220 28.09.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm's reply has been sent to DIT on 19.04.2011 for expediting their comments. The Committee, therefore, decided to await the comments of DIT and to relist the case on 28.06.2011.				

62	Case No.:3/29/80-ALC2/2010	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00438/AM11/	RLA File :02/24/040/00116/AM11/	Lic.No/Date:0210148724 30.09.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has been reminded on 18.04.2011 to furnish their reply. The Committee, therefore, decided to await the firm's reply and to relist the case on 28.06.2011.				

63	Case No.:8/29/80-ALC2/2010	Party Name:KINECO PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00443/AM11/	RLA File :17/24/040/00017/AM11/	Lic.No/Date:1710003514 30.09.2010	Defer Date:28.06.2011
Decision : The Committee noted that a deficiency letter has been issued to the firm on 15.04.2011 to sought				

the certain information for DHI. The Committee decided to remind the firm to furnish their reply failing their case will be rejected and to relist the case on 28.06.2011.

64	Case No.:38/29/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00473/AM11/	RLA File :53/24/040/00016/AM11/	Lic.No/Date:5310011502 05.10.2010	Defer Date:28.06.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.			

65	Case No.:14/35/80-ALC2/2010	Party Name:MASTER HANDLERS PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00641/AM11/	RLA File :31/21/040/00208/AM11/	Lic.No/Date:3110044937 08.10.2010	
	Decision : The Committee noted that the firm has submitted request for ratification of norms for export of one number short cycle lamination press. The items proposed for import are components. As per written comments of DHI received vide their U.O. Note No.3(102)/09-TSW(B)/232 dated 26.04.2011, the Committee decided to ratify the norms in respect of import items of the subject advance authorization under GN-4. The Regional Authority may take necessary action accordingly.			

66	Case No.:1/31/80-ALC2/2010	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00479/AM11/	RLA File :34/24/040/00172/AM11/	Lic.No/Date:3410028296 13.10.2010	Defer Date:28.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.			

67	Case No.:5/35/80-ALC2/2010	Party Name:DEVEN SUPERCRITICALS PLTD,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00632/AM11/	RLA File :31/24/040/00146/AM11/	Lic.No/Date:3110045122 19.10.2010	
	Decision : As per written comments of DC(MSME) received vide their U.O. Note No.30(170)2010-ME dated 27.04.2011, the Committee decided to ratify the norms in respect of import items of the subject advance authorization under GN-4 with accountability clause. The Regional Authority may take necessary action accordingly.			

68	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date:28.06.2011
	Decision : The Committee noted that Ministry of Defence has been reminded on 19.04.2011. The			

Committee therefore decided to await the comments of Ministry of Defence and to relist the case on 28.06.2011.

69	Case No.:42/35/80-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00669/AM11/	RLA File :04/24/040/00188/AM11/	Lic.No/Date:0410118268 25.10.2010	Defer Date:28.06.2011
Decision : The representative of the DIPP informed that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

70	Case No.:13/35/80-ALC2/2010	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00640/AM11/	RLA File :31/24/040/00139/AM11/	Lic.No/Date:3110045249 27.10.2010	Defer Date:28.06.2011
Decision : The Committee noted that firm has been reminded on 18.04.2011. The Committee, therefore, decided to await the firm's reply and to relist the case 28.06.2011.				

71	Case No.:15/35/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00642/AM11/	RLA File :03/95/040/00617/AM11/	Lic.No/Date:0310599850 02.11.2010	
Decision : The Committee noted that the firm proposes to export 4 Nos 8 EWR collar of weight 2491.33 kg. For this it proposes to import two number of round bars of total weight 5600 kg. The firm will divide each bar into two pieces & export 4 collars after machining. The Size of the imported bar is 8.5 inches & length 372 inches. After cutting into two pieces, each bar size is 186 inches. As per the drawing, the length of the export product is 146.25 inches. After allowing allowance for cutting & machining, length required for bar is 150 inches, the weight of which comes to 1129 kg. As per written comments of DHI received vide their U.O. Note No.3(73)/09-TSW(B)/231 dated 26.04.2011, the Committee decided to ratify the norms for import of 2 bars of weight 4110 kg with net wastage of 65% with 20% recovery in respect of the subject advance authorization.				
The Regional Authority may take necessary action accordingly.				

72	Case No.:29/35/80-ALC2/2010	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00656/AM11/	RLA File :31/24/040/00141/AM11/	Lic.No/Date:3110045365 03.11.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm application has been sent to DC(MSME) on 29.04.2011. The Committee decided to again forward the firm's application to DC(MSME) and to re-list the case on 28.06.2011.				

	Case No.:34/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00661/AM11/	RLA File :61/24/040/00066/AM11/	Lic.No/Date:6110000531	

Decision : As per written comments of DHI vide their U.O. Note No.3(69)/10-TSW(B) dated 16.05.2011, the Committee observed that a similar application has been approved for license No. 6110000286 dated 06.02.08 with same export product. Therefore, the Committee decided to ratify the norms of import items on repeat basis in respect of the subject advance authorization as under:-

Description of export products may be modified as follows and incorporated in the licence.

1. *Steam Turbine and their auxiliaries 3 Set (3552 MT)*
2. *Condenser and their auxiliaries 3Set (2295 MT)*
3. *Generator and their auxiliaries 3 Set (1632 MT)*

Imports:

Sl. Nos. 18,85, 91, 191- may be deleted as the items are not part of the export product.

Sl no 23- description may be modified to "Moving blade forgings LP 2L, 2R" & quantity restricted to 143 numbers and "Moving blade forgings 3L & 3R" & quantity restricted to 144 numbers

Sl. No 74- 23000 kg of fluid may be allowed which is required for first fill and top up only

Sl. No 86- following description may be suffixed- "GR-304 SPEC AA10753 Size 31.75X0.7112X13400"- 24140 nos and "GR-304 SPEC AA10753 Size 31.75X0.89X13400"- 390 nos may be allowed with out any wastage.

Sl no 88 to 90 – welding material, has not given justification of quantity of import. The quantity of import may be restricted to 2% of fob value of export of condenser.

Sl. No. 92- quantity may be amended to 3.15 MT.

Sl. No. 93- quantity may be amended to 7 MT.

Sl. No. 94- may be deleted as use of the item not given.

Sl 96 and 97- deleted as calculation of requirement not given.

Sl no 98 to 137- The value of insulating material to be restricted to 5% of fob value of the generator. (as was done in licence no-06110000129 dt 25-01-08)

Sl no 139 and 140- Quantity may be reduced to 222 nos and weight 428 kg.

Sl no 196- may be deleted as use and calculation of the item not given.

Sl no 197-The quantity may be amended to 605 numbers and weight restricted to 385 kg.

Sl no 201- quantity may be reduced to 979 kg with 1% wastage.

208- may be deleted as calculation not given.

Sl no 211- quantity may be reduced to 21 number

Sl no 213- Quantity of import may be restricted to 47KG.

Sl no 214 & 215- Quantity may be restricted to 205 MT with 20% wastage.

Sl no 216- may be deleted as use and calculation of the item not given.

Sl no 223- Quantity may be restricted to 17.85 MT with 5% wastage.

Sl no 224- may be deleted as calculation has not been given.

Sl no 226- Quantity may be restricted to 42.33 MT with 2% wastage.

Sl no 227- Quantity may be restricted to 2.15 MT with 2% wastage.

All other items may be allowed as applied for due to recovery does not result in reduction of full number/ low quantity Under GN-4.

The Regional Authority may take necessary action accordingly.

Case No.: 4/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00631/AM11/	RLA File :04/24/040/00156/AM11/	Lic.No/Date:0410118619 04.11.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(39)/10-TSW(B)/249 dated

28.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The total export weight is 2584 MT & the same to be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 225 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 975 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
3. Item no 3- (Stainless Steel) The quantity of seamless tube/ pipe to be allowed is 3 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
4. Item no 4- The word "Finished" to be prefixed to the description of import & the same may be incorporated in the license. The quantity of import may be restricted to 45 MT & the same may be incorporated along with quantity of import in numbers. The item to be allowed under GN-4 as applied for.
5. Item no-5- Welding material- Quantity applied is only 6 MT & the same to be recommend import as applied for.
6. Item no-6 to 13- These are components & may be allowed under GN-4 .However weight of item no 6 is 9 MT & that of item no 7 is 27 MT and the same to be incorporated in the licensee along with the quantity in number.
7. Item no 14-This is mandatory spares & to be allowed as per spares policy.

The Regional Authority may take necessary action accordingly.

Case No.:7/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00634/AM11/	RLA File :04/24/040/00157/AM11/	Lic.No/Date:0410118621 04.11.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(39)/10-TSW(B)/248 dated

28.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

The total export weight is 5122 MT & the same to be incorporated .

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 1250 MT as per calculation given with 2% wastage. "Welded" to be deleted from the description of import item.
2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 1500 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
3. Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 16 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
4. Item no 4- The word "Finished" may be prefixed to the description of import & the same to be incorporated in the license. The quantity of import to be restricted to 135 MT & the same to be incorporated along with quantity of import in numbers. Allowed under GN-4 as applied for.
5. Item no-5- Welding material- Quantity applied is only 14 MT & allowed import as applied for.
6. Item no-6 to 12- These are components & allowed under GN-4 .However weight of item no 6 is 16 MT & that of item no 7 is 44 MT and the same to be incorporated in the licensee along with the quantity in number.

The Regional Authority may take necessary action accordingly.

76	Case No.:11/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00638/AM11/	RLA File :03/94/040/00672/AM11/	Lic.No/Date:0310600292 04.11.2010	
	Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(2)/2011-IPHW dated 21.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System).			
	The Regional Authority may take necessary action accordingly.			

77	Case No.:12/35/80-ALC2/2010	Party Name:TRF LIMITED,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00639/AM11/	RLA File :02/24/040/00122/AM11/	Lic.No/Date:0210150220 04.11.2010	Defer Date:28.06.2011
	Decision : The Committee noted that firm has been reminded on 18.04.2011. The Committee, therefore, decided to await the firm's reply and to relist the case 28.06.2011.			

78	Case No.:22/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00649/AM11/	RLA File :04/24/040/00194/AM11/	Lic.No/Date:0410118622 04.11.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter			

dated 17.05.2011. The Committee decided that to await the firm's reply and to relist the case on 28.06.2011.

79	Case No.:2/32/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00543/AM11/	RLA File :03/95/040/00446/AM11/	Lic.No/Date:0310600429 08.11.2010	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

80	Case No.:4/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00545/AM11/	RLA File :03/94/040/00716/AM11/	Lic.No/Date:0310600460 08.11.2010	
Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(75)/2010-IPHW dated 21.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System).				
The Regional Authority may take necessary action accordingly.				

81	Case No.:5/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00546/AM11/	RLA File :03/94/040/00717/AM11/	Lic.No/Date:0310600467 08.11.2010	
Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(76)/2010-IPHW dated 19.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System).				
The Regional Authority may take necessary action accordingly.				

82	Case No.:8/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00635/AM11/	RLA File :11/24/040/00050/AM11/	Lic.No/Date:1110023506 08.11.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/235 dated				

26.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

Export weight of item no 1 is 30.6 MT, item no 2 is 39.3 MT, item no 3 is 73.8 MT, item no 4 is 42.2 MT incorporated in the license.

Import

1. Item no 1- The item to be allowed under GN-4. However the weight is 29.41 to be incorporated in the license.
2. Item no 2- Tube plate forgings. The firm proposes to import only two numbers. Allowed import as applied for as recovery due to machining will not result in reduction in size by whole number.

3. Item no 3- CS Plates-The net weight of components is 56.48 MT. The firm has sought wastage of 37 %. Allowed for import of 71.7 MT with 27 % wastage as was recommended in lic no 1110021021 dt 08-09-09.
4. Item no 4- The firm has sought import of only 49.3 kg. The net weight of tubes is 34.68 kg. Allowed import of 35.5 kg with 2% wastage as the firm has not given any justification for higher wastage.

The Regional Authority may take necessary action accordingly.

83	Case No.:1/32/80-ALC2/2010	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00542/AM11/	RLA File :04/24/040/00202/AM11/	Lic.No/Date:0410118694 09.11.2010	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 28.06.2011.			

84	Case No.:7/32/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00548/AM11/	RLA File :03/94/040/00725/AM11/	Lic.No/Date:0310600644 09.11.2010	
	Decision : The Committee noted that items proposed by the firm for import are essential to assemble the export product. As per written comments of DIT received vide their U.O. Note No.17(77)/2010-IPHW dated 19.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System).			
	The Regional Authority may take necessary action accordingly.			

	Case No.:6/32/80-ALC2/2010	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00547/AM11/	RLA File :06/24/040/00039/AM11/	Lic.No/Date:0610019661 10.11.2010	
	Decision : As per written comments of C&PC received vide their O.M. No.46011/169/2004-PC-II dated 10.04.2011, the Committee decided to ratify the norms for import on net-to-net basis with accountability clause in respect of the subject advance authorization. The firm may intends to export the whole system of Distributed Control System (DCS System) & Emergency Shut Down System (ESD System).			

18.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

85	Item to be exported	Quantity
	Handle ASM R/RL RR ASST LH/Handle ASM R/RL/RR/ASST RH	1 No.
	Relevant –material Recommended for Import	Quantity
	1. For 1 kg weight of parts/component of Polyamide 66 Resin i) Polyamide 66 Resin ii) Master Batch colour Concentrate	1.03 kg. 0.02 kg
	2. For 1 kg weight of parts/component of import copolymer i) Polypropylene Impact copolymer ii) Master Batch colour Concentrate	1.03 kg. 0.02 kg
	3. Relevant Springs 4. Relevant Bolts 5. Relevant Damper	Net-to-net Net-to-net Committee

The Regional Authority may take necessary action accordingly.

86	Case No.:9/32/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00550/AM11/	RLA File :04/24/040/00204/AM11/	Lic.No/Date:0410118772 10.11.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 17.05.2011. The Committee decided that to await the firm's reply and to relist the case on 28.06.2011.				

87	Case No.:24/35/80-Committee2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00651/AM11/	RLA File :04/24/040/00205/AM11/	Lic.No/Date:0410118773 10.11.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 17.05.2011. The Committee decided that to await the firm's reply and to relist the case on 28.06.2011.				

88	Case No.:18/1/80-Committee2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00901/AM11/	RLA File :04/24/040/00208/AM11/	Lic.No/Date:0410118788 11.11.2010	Defer Date:28.06.2011
Decision : The Committee noted that a deficiency letter has been issued to the firm on 18.04.2011 for seeking some information for DHI. The Committee, therefore, decided that to await the firm's reply and to relist the case on 28.06.2011.				

	Case No.:25/35/80-Committee2/2010	Party Name:L&T – MHI TURBINE GENERATORS PVT LTD	Meet No/Date:4/80-Committee2/2011	Status: Deferred
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	Committee/2010	GENERATORS PVT.LTD.	Committee/2011 17.05.2011	Deferred
89	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

	Case No.:9/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00636/AM11/	RLA File :11/24/040/00049/AM11/	Lic.No/Date:1110023563 16.11.2010	Defer Date:28.06.2011
90	Decision : The Committee noted that the reply of the firm is incomplete. The Committee, therefore, decided to ask the firm to submit the following details and to re-list the case on 28.06.2011: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise. 2. For net weight of components to be manufactured from import item at Sl. No. 1, details of components with net weights thereof may be indicated 3. Size/specifications of items of imports including thickness of import item at Sl. No.1 and OD, WT and total quantities of import items at Sl. No. 3 & 4 in meters. 4. Detailed calculations for the quantities of import items at Sl. Nos. 3 & 4 supported by the length and number of tubes in the export products.			

	Case No.:10/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
91	HQ File :01/80/050/00637/AM11/	RLA File :11/24/040/00045/AM11/	Lic.No/Date:1110023562 16.11.2010	Defer Date:28.06.2011
Decision : The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 28.06.2011.				

	Case No.:26/35/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00653/AM11/	RLA File :31/21/040/00237/AM11/	Lic.No/Date:3110045516 18.11.2010	
92	Decision : As per written comments of DHI received their U.O. Note No.3(52)/10-TSW(B)/214 & 263 dated 08.04.2011/16.05.2011, the Committee decided to ratify the norms of quantity of import for item no 1 to 13 to be changed to numbers & allowed under GN-4 in respect of the subject advance authorization. Item No. 14 to be deleted as it is required for maintenance purpose. The Regional Authority may take necessary action accordingly.			

	Case No.:28/35/80-ALC2/2010	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00655/AM11/	RLA File :31/21/040/00245/AM11/	Lic.No/Date:3110045618 25.11.2010	Defer Date:28.06.2011
93	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on			

decided to call for the following information/clarification from the firm and to re-list the case on 28.06.2011:-

1. Information in respect of Sl.No.2,3,& 8 of the Standard Deficiency Format export product wise.

94	Case No.:55/35/80-ALC2/2010	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00682/AM11/	RLA File :04/24/040/00196/AM11/	Lic.No/Date:0410119183 25.11.2010	Defer Date:28.06.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 02.05.2011. The Committee decided that to await the firm's reply and to relist the case on 28.06.2011.				

95

Case No.: 17/35/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00644/AM11/	RLA File :08/24/040/00252/AM11/	Lic.No/Date:0810094169 26.11.2010	

Decision : As per written comments of C&PC received vide their O.M. No.46011/35/2011-PC-II dated 05.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
Acrylic Blanks	1 No.
Relevant –material Recommended for Import	Quantity
1. Acrylic Blanks (Diameter 16 mm+/- 10%, thickness 3 mm +/- 10% weight 0-76 gram +/-10%)	1.12 No.
2. Relevant Lens Holder/Folder	Net + 1%
3. Relevant Foto/Cap	Net + 1%
4. Relevant Tyvek Roll/Tyvek Pouches/vial Blister	Net + 1%
5. Relevant Bungs	Net + 1%
6. Consumab Items i.e. Optical Was, Polishing Compound glass beads, metal DOP, diamond tool, drill bit and milling cutter	4% of FOB Value of export

The Regional Authority may take necessary action accordingly.

96	Case No.:39/35/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00666/AM11/	RLA File :05/23/040/00233/AM11/	Lic.No/Date:0510278032 26.11.2010	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

97	Case No.:60/35/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00687/AM11/	RLA File :05/23/040/00234/AM11/	Lic.No/Date:0510278035 26.11.2010	Defer Date:28.06.2011

Decision : The representative of the DHI informed the Committee that they received the firm's reply and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No.: 20/35/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00647/AM11/	RLA File :08/24/040/00245/AM11/	Lic.No/Date:0810094212 29.11.2010	

Decision : As per written comments of C&PC received vide their O.M. No.46011/35/2011-PC-II dated 05.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
Acrylic Blanks	1 No.
Relevant –material Recommended for Import	Quantity
1. Acrylic Blanks (Diameter 16 mm+/- 10%, thickness 3 mm +/- 10% weight 0-76 gram +/-10%)	1.12 No.
2. Relevant Lens Holder/Folder	Net + 1%
3. Relevant Foto/Cap	Net + 1%
4. Relevant Tyvek Roll/Tyvek Pouches/vial Blister	Net + 1%
5. Relevant Bungs	Net + 1%
6. Consumab Items i.e. Optical Was, Polishing Compound glass beads, metal DOP, diamond tool, drill bit and milling cutter	4% of FOB Value of export

The Regional Authority may take necessary action accordingly.

Case No.: 54/35/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00681/AM11/	RLA File :05/23/040/00229/AM11/	Lic.No/Date:0510278103 29.11.2010	

Decision : The Committee noted that during the reduction process in rotary furnace the loss is 10% of Sodium Antimonate in terms of sodium silicate along with the crude antimony metal and during purification in rotary furnace, with coal and soda there is total loss of 4-5% of sodium antimoniate and thus the total loss in the Sodium antimonite is 14-15%. As per written comments of DC(MSME) received vide their U.O. Note No.30(209)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Total loss in Sodium Antimonate during the process having antimony content of 48% to 49% is 14-15% the authorization for export of 1,00,000 kg. of Antimony metal may be ratified by allowing/importing 2,35,000 kg of Sodium Antimonate (Antimony content 48%-49%).

The Regional Authority may take necessary action accordingly.

Case No.: 57/35/80-ALC2/2010	Party Name:ION EXCHANGE (INDIA) LTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00684/AM11/	RLA File :03/94/040/00758/AM11/	Lic.No/Date:0310603673 30 11 2010	

100	Decision : As per written comments of DHI received vide their U.O. Note No.3(5)/11-TSW(B)/237 dated 26.04.2011, the Committee decided to ratify the norms of import in respect of the subject advance authorization as under:- - Item no 1 to 5, 8 & 9- These are components & to be allowed under GN-4. If there is any spares, the same may be allowed as per policy for mandatory spares. - Item no 6- This is a cation resin. The firm proposes to import 22226 liters as raw material The firm has not sought any wastage on it. It has submitted data sheet which is accepted by their project Authority, M/S BHEL & Bharatiya Navikiya Vidyut Nigam limited. - Item no 7- This is a anion resin. The firm proposes to import 14817 liters as raw material The firm has not sought any wastage on it. It has submitted data sheet which is accepted by their project Authority, M/S BHEL & Bharatiya Navikiya Vidyut Nigam limited. Allow to import of item no 6 & 7 with quantity of import of 22226 liters for item no 6 & 14817 lites for item no 7 & suffix the description of export with that it contains 22226 liters for item no 6 & 14817 lites for item no 7. - Item no 10- The firm has sought 660 numbers as components & 66 numbers as spares. - Item no 11- The firm has sought 24 numbers as components & 3 numbers as spares. - Item no 12- The firm has sought 42 numbers as components & 66 numbers as sapares. - Item no 13- The firm has sought 60 numbers as components & 6 numbers as sapares. For item no 10 to 13 - components may be allowed under GN-4 & spares as per spares policy. The Regional Authority may take necessary action accordingly.
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101	Case No.: 30/35/80-ALC2/2010	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00657/AM11/	RLA File :03/95/040/00558/AM11/	Lic.No/Date:0310603942 01.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm reply to the deficiency letter issued is incomplete. The Committee, therefore, decided to send deficiency letter again to the firm again for furnishing complete information and to re-list the case on 28.06.2011.			

102	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that some information has been sought by DHI directly from the firm. It is therefore decided to defer the case and to relist the case on 28.06.2011.			

103	Case No.: 28/38/80-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00798/AM11/	RLA File :03/95/040/00603/AM11/	Lic.No/Date:0310604112 02.12.2010	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 28.06.2011			

	28.06.2011.			
104	Case No.:3/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00773/AM11/	RLA File :09/24/040/00380/AM11/	Lic.No/Date:0910044575 06.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has been reminded on 15.04.2011 for furnishing the information. The Committee, therefore, decided to await the firm's reply and to relist the case on 28.06.2011.			

105	Case No.:45/35/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00672/AM11/	RLA File :07/24/040/00332/AM11/	Lic.No/Date:0710075865 07.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 09.05.2011 <u>upto 30th June, 2011</u> . The Committee decided that to await the firm's reply and to relist the case on 28.06.2011.			

106	Case No.:63/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00690/AM11/	RLA File :03/94/040/00815/AM11/	Lic.No/Date:0310605217 08.12.2010	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT and to re-list the case on 28.06.2011.			

107	Case No.:64/35/80-ALC2/2010	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00691/AM11/	RLA File :03/94/040/00839/AM11/	Lic.No/Date:0310605937 13.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has been reminded on 15.04.2011 for furnishing the information. The Committee, therefore, decided to await the firm's reply and to relist the case on 28.06.2011.			

	Case No.:6/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00776/AM11/	RLA File :04/24/040/00232/AM11/	Lic.No/Date:0410119697 13.12.2010	
	Decision : As per written comments of DHI received their U.O. Note No.3(39)/10-TSW(B)/247 dated 28.04.2011 the Committee decided to ratify the norms in respect of the subject advance authorization as			

20.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

EXPORT

108 The total export weight is 3995 MT to be incorporated in the licence.

IMPORT

1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 1380 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 66 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item.
3. Item no 3- (Stainless Steel) The quantity of seamless tube/ pipe to be allowed is 9 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item.
4. Item no 4- The word "Finished" may be prefixed to the description of import & the same may be incorporated in the license. The quantity of import to be restricted to 297 MT & the same to be incorporated along with quantity of import in numbers. Allowed under GN-4 as applied for.
5. Item no-5- Welding material- Quantity applied is only 6 MT & Allowed import as applied for.
6. Item no-6 & 7- These are components & allowed under GN-4. However weight of item no 6 is 6 MT & that of item no 7 is 15 MT and the same to be incorporated in the licensee along with the quantity in number.

The Regional Authority may take necessary action accordingly.

109	Case No.:3/35/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00630/AM11/	RLA File :03/94/040/00713/AM11/	Lic.No/Date:0310606323 14.12.2010	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI and to re-list the case on 28.06.2011.			

110	Case No.:31/35/80-ALC2/2010	Party Name:SPIG COOLING TOWERS INDIA PVT LTD	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00658/AM11/	RLA File :03/95/040/00760/AM11/	Lic.No/Date:0310606521 15.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has been reminded on 18.04.2011 for furnishing the information. The Committee, therefore, decided to await the firm's reply and to relist the case on 28.06.2011.			

111	Case No.:52/35/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00679/AM11/	RLA File :03/94/040/00841/AM11/	Lic.No/Date:0310606401 15.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that DIT has been reminded on 19.04.2011 for offering their comments. The Committee, therefore, decided to await the DIT's comments and to relist the case on 28.06.2011.			

	Case No.:36/35/80-ALC2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:4/80- ALC2/2011	Status: Deferred

112			17.05.2011	
	HQ File :01/80/050/00663/AM11/	RLA File :05/23/040/00263/AM11/	Lic.No/Date:0510279826 20.12.2010	Defer Date:28.06.2011
	Decision : The The Committee noted that a deficiency letter has been issued to the firm on 09.05.2011 seeking the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

113	Case No.:46/35/80-ALC2/2010	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00673/AM11/	RLA File :07/24/040/00368/AM11/	Lic.No/Date:0710076205 22.12.2010	Defer Date:28.06.2011
	Decision : The The Committee noted that a deficiency letter has been issued to the firm on 09.05.2011 seeking the certain information for DIPP. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

114	Case No.:7/38/80-ALC2/2010	Party Name:FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00777/AM11/	RLA File :31/24/040/00106/AM11/	Lic.No/Date:3110046074 22.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 09.05.2011 seeking the certain information for DC(MSME). The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

115	Case No.:43/35/80-ALC2/2010	Party Name:XOMOX SANMAR LIMITED	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00670/AM11/	RLA File :04/24/040/00247/AM11/	Lic.No/Date:0410120070 23.12.2010	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 28.06.2011.			

116	Case No.:10/38/80- Committee2/2010	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:4/80- Committee2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00780/AM11/	RLA File :17/24/040/00034/AM11/	Lic.No/Date:1710003648 23.12.2010	
	Decision : As per written comments of DIT received vide their U.O. Note No.15(03)/2011-IP(Pt) dated 28 04 2011 the Committee decided to ratify the norms in respect of the subject advance authorization as			

under:-

Sl. No.	Details of import item	Quantity (KG)
1.	PREFORM OF SILICA – For Manufacture of Telecommunication Grade Optical Fibre	3000.000
2.	UV RESIN I – For Manufacture of Telecommunication	2200.000
3.	UV RESIN II – For Manufacture of Telecommunication Grade Optical Fibre	2400.000

The Regional Authority may take necessary action accordingly.

117	Case No.:44/35/80-Committee2/2010	Party Name:EUROFLEX TRANSMISSIONS(INDIA) PVT.LTD.,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00671/AM11/	RLA File :09/24/040/00418/AM11/	Lic.No/Date:0910044876 24.12.2010	Defer Date:28.06.2011
	Decision :The Committee noted that the firm proposes to export 584 numbers of Transmission shaft coupling of different sizes for which it proposes to import 20 MT of raw material. Similar application has been examined at 0910041175 dt 04-02-10. But there is a lot of differences between the two licenses though export product is same. Based on written comments of DHI received vide their U.O. Note No.3(105)/2010-TSW(B)/256 dated 06/09.5.2011, the Committee, therefore, decided to ask the firm to submit following information and to re-list the case on 28.06.2011:- 1. Export product weight & net content of import item in export product. 2. The details of indigenous items, its quantity & value. 3. Value addition on similar application (licence no-0910041175 dt 04-02-10) is 2000% while in the present case it is only of the order of 60% though export & import items are same. The firm may give reason for the same. 4. The import value of earlier application was Rs 400 per kg while in the present case it is Rs 700 per kg. The firm may clarify such change in the price of import.			

118	Case No.:48/35/80-Committee2/2010	Party Name:THERMAX LTD.,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00675/AM11/	RLA File :31/24/040/00191/AM11/	Lic.No/Date:3110046138 27.12.2010	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has submitted request for ratification of norms for export of 2 nos of 100 TPH boilers. On the recommendation of the representative of DHI present in the meeting, the Committee, therefore, decided ask the firm to submit following information and to re-list the case for 28.06.2011:- 1.Sl no 11 of SDL for item no 2 of import (Steel plates) 2. Drawing of Steel drum.			

	Case No.:49/35/80-Committee2/2010	Party Name:THERMAX LTD.,	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00676/AM11/	RLA File :31/24/040/00192/AM11/	Lic.No/Date:3110046140 27.12.2010	Defer Date:28.06.2011

119	Decision : The Committee noted that the firm has submitted request for ratification of norms for export of 2 nos of 140 TPH boilers. On the recommendation of the representative of DHI present in the meeting, the Committee, therefore, decided ask the firm to submit following information and to re-list the case for 28.06.2011:- 1.Sl no 11 of SDL for item no 3 of import (Steel plates) 2. Drawing of Steel drum.		
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120	Case No.: 66/35/80-Committee2/2010	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00693/AM11/	RLA File :05/23/040/00271/AM11/	Lic.No/Date:0510280572 28.12.2010	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

121	Case No.: 67/35/80-ALC2/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00694/AM11/	RLA File :02/24/040/00175/AM11/	Lic.No/Date:0210152785 29.12.2010	Defer Date:28.06.2011
	Decision : The representative of the DC(MSME) informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

122	Case No.: 69/35/80-ALC2/2010	Party Name:SAGE METALS LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00696/AM11/	RLA File :05/24/040/00316/AM11/	Lic.No/Date:0510280781 30.12.2010	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIPP and to re-list the case on 28.06.2011.			

123	Case No.: 70/35/80-ALC2/2010	Party Name:H.L.EQUIPMENTS	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00697/AM11/	RLA File :52/24/040/00037/AM11/	Lic.No/Date:5210033179 30.12.2010	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 18.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weight of 67.5 MT to be specified with quantity of export product. 2. Word 'Relevant' may be prefixed and words " 1.5 MM to 32 MM thk" to be suffixed with the description of import item at Sl. No.1 and its quantity to be allowed as applied for i.e. 10420 Kgs on net to net basis. 3. Quantity of import item at Sl.No. 2 to be allowed as 277 Kgs. The Regional Authority may take necessary action accordingly.			

	Case No.: 71/35/80-ALC2/2010	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:4/80-ALC2/2011	Status: Approved
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		17.05.2011	
	HQ File :01/80/050/00698/AM11/	RLA File :03/94/040/01025/AM09/	Lic.No/Date:0310608723 30.12.2010
124	Decision : As per written comments of DIPP received vide their U.O. Note dated 18.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words” made from Stainless Steel Grade SA 515/516 grade 60/70” to be deleted from the description of export products at Sl. No.1 & 2. 2. Net weights of 130 MT & 70 MT to be specified with quantities of export products at Sl. No. 1 & 2 respectively. 3. Word “relevant” to be prefixed with the descriptions of import items at S.Nos.1, 2, 3 & 4. 4. Quantity of import item at Sl. No. 1 to be allowed as 39.627 MT inclusive of 2 % wastage. 5. Quantity of import item at Sl. No. 2 to be allowed as 3.028 MT inclusive of 3 % wastage. 6. Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 14.333 MT inclusive of 5% wastage. 7. Quantity of import item at Sl. No. 4 to be allowed as 1.071 MT inclusive of 2 % wastage 8. Words “ 30 KW” to be suffixed with the description of import item at Sl. No. 6. 9. Import items at Sl. Nos. 5 to 9 to be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.		

125	Case No.:1/38/80-ALC2/2010	Party Name:D.D.ENTERPRISES,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00771/AM11/	RLA File :31/24/040/00218/AM11/	Lic.No/Date:3110046280 04.01.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm’s reply to DC(MSME) and to re-list the case on 28.06.2011.			

126	Case No.:5/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00775/AM11/	RLA File :11/24/040/00059/AM11/	Lic.No/Date:1110023860 04.01.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm’s reply to DHI and to re-list the case on 28.06.2011.			

127	Case No.:25/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00795/AM11/	RLA File :03/94/040/00886/AM11/	Lic.No/Date:0310609463 05.01.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm’s reply to DIT and to re-list the case on 28.06.2011.			

128	Case No.:26/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00796/AM11/	RLA File :03/94/040/00885/AM11/	Lic.No/Date:0310609488 05.01.2011	Defer Date:28.06.2011

Decision : The Committee decided to forward a copy of firm's reply to DIT and to re-list the case on 28.06.2011.				

129	Case No.: 27/38/80-ALC2/2010	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00797/AM11/	RLA File :03/94/040/00894/AM11/	Lic.No/Date:0310609875 06.01.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT and to re-list the case on 28.06.2011.			

130	Case No.: 27/1/80-Committee2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date:28.06.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.			

131	Case No.: 4/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00774/AM11/	RLA File :11/24/040/00060/AM11/	Lic.No/Date:1110023887 10.01.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI and to re-list the case on 28.06.2011.			

132	Case No.: 2/38/80-ALC2/2010	Party Name:JMT AUTO LIMITED.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00772/AM11/	RLA File :02/24/040/00166/AM11/	Lic.No/Date:0210153535 14.01.2011	Defer Date:28.06.2011
	Decision : The Committee observed that the firm has been reminded on 15.4.20011 to furnish the requisite information. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

133	Case No.: 15/1/80-ALC2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00898/AM11/	RLA File :05/24/040/00340/AM11/	Lic.No/Date:0510281761 18.01.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 09.05.2011 seeking the certain information for DIPP. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

	Case No.: 21/1/80-ALC2/2011	Party Name:WPIL LTD.,	Meet No/Date:4/80-ALC2/2011	Status: Deferred
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134			17.05.2011	
	HQ File :01/80/050/00904/AM11/	RLA File :02/24/040/00165/AM11/	Lic.No/Date:0210153749 19.01.2011	Defer Date:28.06.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 28.06.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

135	Case No.:8/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00778/AM11/	RLA File :05/24/040/00351/AM11/	Lic.No/Date:0510282641 31.01.2011	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

136	Case No.:9/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00779/AM11/	RLA File :05/24/040/00357/AM11/	Lic.No/Date:0510282670 31.01.2011	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

137	Case No.:11/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00781/AM11/	RLA File :31/21/040/00326/AM11/	Lic.No/Date:3110046719 01.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 16.05.2011 to sought the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

138	Case No.:3/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00885/AM11/	RLA File :11/24/040/00064/AM11/	Lic.No/Date:1110023992 01.02.2011	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

139	Case No.:13/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00783/AM11/	RLA File :31/21/040/00342/AM11/	Lic.No/Date:3110046742 02.02.2011	Defer Date:28.06.2011

Decision : The Committee noted that a deficiency letter has been issued to the firm on 16.05.2011 to sought the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.

140	Case No.: 42/1/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00925/AM11/	RLA File :31/21/040/00344/AM11/	Lic.No/Date:3110046747 02.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 16.05.2011 to sought the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

141	Case No.: 12/38/80-ALC2/2010	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00782/AM11/	RLA File :05/23/040/00316/AM11/	Lic.No/Date:0510282994 03.02.2011	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

142	Case No.: 14/38/80-ALC2/2010	Party Name:VASUNDRA MANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date:28.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.			

143	Case No.: 16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	Defer Date:28.06.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 28.06.2011: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

144	Case No.: 17/38/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00787/AM11/	RLA File :05/24/040/00361/AM11/	Lic.No/Date:0510283097 04.02.2011	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that they have received the firm's application and the case is under study. The Committee, therefore, decided to defer the consideration and			

to relist the case on 28.06.2011.

145

Case No.:18/38/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved																																						
HQ File :01/80/050/00788/AM11/	RLA File :05/24/040/00364/AM11/	Lic.No/Date:0510283239 04.02.2011																																							
Decision : As per written comments of C&PC received vide their O.M. 46011/200/2005-PC-II dated -.03.2011. the Committee decided to ratify the norms in respect of the subject advance authorization as under:-																																									
<table><tr><th>Item to be Exported</th><th>Quantity</th></tr><tr><td>Blood Transfusion Set/Blood Administration Set (BT Set)</td><td>1 No.</td></tr><tr><th>Raw-material allowed for Import</th><th>Quantity</th></tr><tr><td>1. PP Granules</td><td>1.05 kg/kg content in the export product</td></tr><tr><td>2. Relevant Filter</td><td>Net +2% wstage</td></tr><tr><td>3. Relevant Air Vent Spike with Cove</td><td>Net +2% wstage</td></tr><tr><td>4. Relevant Needle (Stainless Sheet)</td><td>Net +2% wstage</td></tr><tr><td>5. Relevant Luer Lock with Cap</td><td>Net +2% wstage</td></tr><tr><td>6. Relevant Y-Site</td><td>Net +2% wstage</td></tr><tr><td>7. Relevant Latex Bulb</td><td>Net +2% wstage</td></tr><tr><td>2. For 1 kg Component/Parts made of PVC Compound (Medical Grade)</td><td></td></tr><tr><td>(i) PVC Resin</td><td>0.692 kg.</td></tr><tr><td>(ii) Di Octyl Phthalate (DOP)/Hexamol Dinch</td><td>0.324 kg.</td></tr><tr><td>(iii)Di Octyl Adipate (DOA)/Plastomoll DOA</td><td>0.017 kg.</td></tr><tr><td>(iv) Epoxidised Soyabean Oil</td><td>0.032 kg.</td></tr><tr><td>(iv) Calcium Zinc Stabilizer</td><td>0.010 kg.</td></tr><tr><td>(v) Calcium Stearate</td><td>0.005 kg.</td></tr><tr><td>9.Meical Kraft Paper</td><td>As per packing Policy.</td></tr><tr><td>10.Polyester Poly laminate film.</td><td>As per packing Policy.</td></tr></table>		Item to be Exported	Quantity	Blood Transfusion Set/Blood Administration Set (BT Set)	1 No.	Raw-material allowed for Import	Quantity	1. PP Granules	1.05 kg/kg content in the export product	2. Relevant Filter	Net +2% wstage	3. Relevant Air Vent Spike with Cove	Net +2% wstage	4. Relevant Needle (Stainless Sheet)	Net +2% wstage	5. Relevant Luer Lock with Cap	Net +2% wstage	6. Relevant Y-Site	Net +2% wstage	7. Relevant Latex Bulb	Net +2% wstage	2. For 1 kg Component/Parts made of PVC Compound (Medical Grade)		(i) PVC Resin	0.692 kg.	(ii) Di Octyl Phthalate (DOP)/Hexamol Dinch	0.324 kg.	(iii)Di Octyl Adipate (DOA)/Plastomoll DOA	0.017 kg.	(iv) Epoxidised Soyabean Oil	0.032 kg.	(iv) Calcium Zinc Stabilizer	0.010 kg.	(v) Calcium Stearate	0.005 kg.	9.Meical Kraft Paper	As per packing Policy.	10.Polyester Poly laminate film.	As per packing Policy.	The Regional Authority may take necessary action	
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146	Case No.:43/1/80-ALC2/2011	Party Name:SPRAY ENGINEERING DEVICES LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00926/AM11/	RLA File :22/24/040/00090/AM11/	Lic.No/Date:2210010955 04.02.2011	Defer Date:28.06.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on			

28.06.2011: -

1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.
2. The firm has mentioned in the application that they will export one number of export product 1, but in calculation, it appears that they are exporting two numbers. The firm may clarify the same.

147	Case No.:19/38/80-ALC2/2010	Party Name:EURO LABS	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00789/AM11/	RLA File :03/94/040/00918/AM11/	Lic.No/Date:0310614574 07.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 06.05.2011 to sought the certain information for DC(MSME). The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

148	Case No.:20/38/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00790/AM11/	RLA File :31/21/040/00351/AM11/	Lic.No/Date:3110046792 07.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 16.05.2011 to sought the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

149	Case No.:21/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00791/AM11/	RLA File :04/24/040/00260/AM11/	Lic.No/Date:0410121377 08.02.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI and to relist the case on 28.06.2011.			

	Case No.:22/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00792/AM11/	RLA File :04/24/040/00261/AM11/	Lic.No/Date:0410121379 08.02.2011	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(39)/10-TSW(B)/244 dated 28.04.2011, the Committee decided to ratify the norms in respect of the subject advance			

150	authorization as under:- EXPORT The total export weight is 2675.98 MT to be incorporated in the licence. IMPORT - Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 930 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item. - Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 50 MT as applied for with 2% wastage. "Welded" to be deleted from the description of import item. - Item no 3- (Stainless Steel)The quantity of seamless tube/ pipe to be allowed is 6 MT with 2% wastage as applied by the firm. "Welded" to be deleted from the description of import item. - Item no 4- The word "Finished" may be prefixed to the description of import & the same may be incorporated in the license. The quantity of import may be restricted to 198 MT & the same may be incorporated along with quantity of import in numbers. Allowed under GN-4 as applied for. - Item no-5- Welding material- Quantity applied is only 1 MT & allowed import as applied for. - Item no-6 &7- These are components & may be allowed under GN-4 .However weight of item no 6 is 6 MT & that of item no 7 is 8 MT and the same to be incorporated in the licensee along with the quantity in number. The Regional Authority may take necessary action accordingly.
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151	Case No.:23/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00793/AM11/	RLA File :04/24/040/00262/AM11/	Lic.No/Date:0410121382 08.02.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 28.06.2011			

152	Case No.:24/38/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00794/AM11/	RLA File :04/24/040/00263/AM11/	Lic.No/Date:0410121384 08.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 18.04.2011 seeking the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

153	Case No.:31/38/80-Committee2/2010	Party Name:STARION INDIA PLTD	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00801/AM11/	RLA File :31/24/040/00239/AM11/	Lic.No/Date:3110046834 09.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that DIT has been reminded on 25.04.2011 for comments. The Committee decided to await the comments of DIT and to relist the case on 28.06.2011.			

154	Case No.:32/38/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00802/AM11/	RLA File :03/94/040/00930/AM11/	Lic.No/Date:0310615112 09.02.2011	Defer Date:28.06.2011

Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.

155	Case No.:17/1/80-ALC2/2011	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00900/AM11/	RLA File :03/95/040/00899/AM11/	Lic.No/Date:0310615206 10.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that on-line data have not been received. The Committee decided to inform NIC to send on-line data and remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011..			

156	Case No.:23/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00906/AM11/	RLA File :04/24/040/00297/AM11/	Lic.No/Date:0410121519 10.02.2011	Defer Date:28.06.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 28.06.2011.			

157	Case No.:41/1/80-Committee2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00924/AM11/	RLA File :53/24/040/00027/AM11/	Lic.No/Date:5310012259 10.02.2011	
	Decision : Based on earlier written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance			

authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Oxygen Absorber	Net-to-net
5. Relevant Switches	Net-to-net
6. Relevant Aluminium Foil Cover	Net-to-net
7. Relevant Gauges	Net-to-net
8. Relevant Luer Adapter	Net-to-net
9. Relevant Plasma Cap (Rubber Cap)	Net-to-net
10.Relevant Valves.	Net-to-net
11. Relevant Traps	Net-to-net

The Regional Authority may take necessary action accordingly.

158	Case No.:22/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00905/AM11/	RLA File :04/24/040/00244/AM11/	Lic.No/Date:0410121548 11.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 18.04.2011. The Committee decided that to await the firm's reply and to relist the case on 28.06.2011.			

159	Case No.:30/1/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00913/AM11/	RLA File :07/24/040/00441/AM11/	Lic.No/Date:0710077335 11.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 18.04.2011 seeking the certain information for DIPP. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

	Case No.:39/1/80-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Approved
	HQ File :01/80/050/00922/AM11/	RLA File :31/24/040/00255/AM11/	Lic.No/Date:3110046939 17.02.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 18.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-			

160	1. Net weights of 298.5 MT & 147.5 MT to be specified with quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl.No. 1 to be allowed as 297 MT. inclusive of 10.6% wastage after 1/3rd recovery. 3. Quantity of import item at Sl.No. 2 to be allowed as 41.3 MT inclusive of 37.3 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl.No. 3 to be allowed as 160.55 MT inclusive of 8.7 % wastage after 1/3rd recovery The Regional Authority may take necessary action accordingly.
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161	Case No.: 32/1/80-ALC2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00915/AM11/	RLA File :07/24/040/00449/AM11/	Lic.No/Date:0710077436 18.02.2011	Defer Date:28.06.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 28.06.2011: - 1. Information in respect of Sl.No.1, 3, 4, 5 & 11 of the Standard Deficiency Format.			

162	Case No.: 24/1/80-ALC2/2011	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00907/AM11/	RLA File :34/24/040/00272/AM11/	Lic.No/Date:3410029389 21.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 18.04.2011 seeking the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

163	Case No.: 31/1/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00914/AM11/	RLA File :07/24/040/00465/AM11/	Lic.No/Date:0710077482 21.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 29.04.2011 to seeking the certain information for DC(MSME). The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

164	Case No.: 33/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00916/AM11/	RLA File :07/24/040/00459/AM11/	Lic.No/Date:0710077483 21.02.2011	Defer Date:28.06.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 28.06.2011.			

165	Case No.:40/1/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00923/AM11/	RLA File :31/21/040/00369/AM11/	Lic.No/Date:3110047029 21.02.2011	Defer Date:28.06.2011
	Decision : The Committee noted that a deficiency letter has been issued to the firm on 16.05.2011 to seeking the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.			

166

Case No.:16/1/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Approved
HQ File :01/80/050/00899/AM11/	RLA File :34/24/040/00304/AM11/	Lic.No/Date:3410029429 24.02.2011	
Decision : As per written comments of C&PC of vide their O.M. No. 46011/55/2005-PC.II dated 21.04.2011, the committee decided to ratify the norms in respect of the subject advance authorization as under:-			
Micro Irrigation Equipments (Emmiting Pipe Systems), Streamline 1610002.IL/H 0.30, 2000 M		1 Meter (Weight 13.578gm+/-2%)	
Raw-material Recommended for Import		Quantity	
1. HDPE Granules 2. Master Batch (Plasblack) 3. Drippers Streamline		12.8745 gm 0.5365 gm 3.40 No. (0.439gm +/-1%)	
The Regional Authority may take necessary action accordingly.			

167	Case No.:4/1/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00886/AM11/	RLA File :04/24/040/00298/AM11/	Lic.No/Date:0410122003 28.02.2011	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 19.04.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011..			

168	Case No.:13/1/80-Committee2/2011	Party Name:REVATHI EQUIPMENT LIMITED	Meet No/Date:4/80-Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00896/AM11/	RLA File :32/24/040/00057/AM11/	Lic.No/Date:3210047081 28.02.2011	Defer Date:28.06.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.			

	Case No.:34/1/80-ALC2/2011	Party Name:VOLVO BUSES INDIA PVT.LTD,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
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169	HQ File :01/80/050/00917/AM11/	RLA File :07/24/040/00488/AM11/	Lic.No/Date:0710077815 03.03.2011	Defer Date:28.06.2011
Decision : The Committee noted that a deficiency letter has been issued to the firm on 19.04.2011 to seeking the certain information for DHI. The Committee decided to await the firm's reply and to relist the case on 28.06.2011.				

170	Case No.:1/1/80-Committee2/2011	Party Name:MHI-VST DIESEL ENGINES PVT.LTD,	Meet No/Date:4/80- Committee2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00883/AM11/	RLA File :07/24/040/00492/AM11/	Lic.No/Date:0710078026 14.03.2011	Defer Date:28.06.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.				

171	Case No.:2/1/80-ALC2/2011	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00884/AM11/	RLA File :07/24/040/00499/AM11/	Lic.No/Date:0710078027 14.03.2011	Defer Date:28.06.2011
Decision : The Committee noted that a deficiency letter has been issued to the firm on 15.04.2011 to seeking the certain information for DIPP. The Committee decided to Committee the firm's reply and to relist the case on 28.06.2011.				

172	Case No.:5/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00887/AM11/	RLA File :03/94/040/01039/AM11/	Lic.No/Date:0310621239 15.03.2011	Defer Date:28.06.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 28.06.2011: - 1. Information in respect of Sl.No.3,4,5, 11 & 13 of the Standard Deficiency Format export product wise.				

173	Case No.:6/1/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00888/AM11/	RLA File :03/94/040/00831/AM11/	Lic.No/Date:0310621241 15.03.2011	Defer Date:28.06.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 28.06.2011: - 1. Information in respect of Sl.No.3, 4, 5, & 11 of the Standard Deficiency Format.				

	Case No.:7/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2011 17.05.2011	Status: Deferred
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174	HQ File :01/80/050/00889/AM11/	RLA File :34/21/040/00567/AM11/	Lic.No/Date:3410029628 15.03.2011	Defer Date:28.06.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.				

175	Case No.:8/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00890/AM11/	RLA File :34/21/040/00591/AM11/	Lic.No/Date:3410029629 15.03.2011	Defer Date:28.06.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.				

176	Case No.:12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/	Lic.No/Date:0510286112 15.03.2011	Defer Date:28.06.2011
Decision : The Committee noted that the firm's application has been sent to DHI on 19.04.2011 and it is under examination. Therefore, the Committee, decided to re-list the case on 28.06.2011.				

177	Case No.:28/1/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00911/AM11/	RLA File :03/95/040/01007/AM11/	Lic.No/Date:0310622006 18.03.2011	Defer Date:28.06.2011
Decision : The representative of the DHI informed the Committee that they received the firm's application and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.				

178	Case No.:36/1/80-ALC2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00919/AM11/	RLA File :04/24/040/00340/AM11/	Lic.No/Date:0410122687 21.03.2011	Defer Date:28.06.2011
Decision : The Committee noted that a deficiency letter has been issued to the firm on 15.04.2011 to seeking the certain information for DIPP. The Committee decided to Committee the firm's reply and to relist the case on 28.06.2011.				

179	Case No.:38/1/80-ALC2/2011	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00921/AM11/	RLA File :34/21/040/00648/AM11/	Lic.No/Date:3410029683 22.03.2011	Defer Date:28.06.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.				

180	Case No.:1/4/80-ALC2/2011	Party Name:SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2011 17.05.2011	Status: Deferred
	HQ File :01/80/050/00036/AM12/	RLA File :05/24/040/00025/AM12/	Lic.No/Date:0510289309 02.05.2011	Defer Date:28.06.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 28.06.2011.			

S.No.06

Case No. A -11	M/s. Koch Chemical Technology Group India Pvt. Ltd., Baroda	F.No.01/80/162/ 00269/AM11/DES.I	Lic.No. & Date
Meeting No. 04/12		RA F.No.34/21/040/00241/AM07	3410016531
Date: 17.05.2011		Ratification of norms	dt.21.07.2006

As per written comments of DIPP received vide their U.O. Note dated 18.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Quantity of import item at Sl. No. 1 to be allowed as 5100 Kgs inclusive of 2 % wastage.
2. Quantity of import item at Sl. No. 2 to be allowed as 5100 Kgs inclusive of 2 % wastage.

The Regional Authority may take necessary action accordingly.

S.No.70

Case No. A/R-63	M/s. Thyssenkrup Industries India Ltd.,	F.No.01/80/50/ 01852/AM09/DES.I	Lic.No. & Date
Meeting No. 04/12		RA F.No.31/21/040/00399/Am09	3110037568
Date: 17.05.2011		Ratification of norms	dt.03.03.2009

The Committee noted that the firm informed they obtained two Advance Authorizations for same export product in view of online problem. The firm has also informed that they had discussed the on-line problem with NIC and NIC advised them to obtain second license and sent a mail to RA for issue of second Advance Authorization. The Committee, therefore, decided to obtain remarks of NIC & RA for further examination of the issue and to re-list the case on 28.06.2011.

S.No.71

Case No.A/R-28	M/s. Larson & Toubro LTd.,	HQ F.No.01/80/162/00301/AM08/DES-I	Lic. Nos. & Date
Meeting No. 04/12		RLA F.No.04/24/040/00223/AM08	0410091098
Date: 17.05.2011		Ratification of norms	dt.18.09.2007

As per written comments of DHI received vide their U.O. Note No.3(142)/2009-TSW(B)/230 dated 26.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The Total export weight is 258.68 MT & the same may be incorporated in the license.

Import

- 1 Item no 1 to 32- These are raw material The net weight of components made out of raw material is

110.48 MT. The firm has sought wastage of 12%. The firm has used over sized plates. Allowed import of 116MT with 5% wastage.

2. Item no 33 to 81- These are Free issue material. The firm proposes to use the same on net to net basis without any wastage. Allowed the same with accountability clause. However total import weight is 141.9 MT to be incorporated in the license.

The Regional Authority may take necessary action accordingly.

S.No.72

Case No.A/R-75	M/s. Dee Development Engineers Pvt. Ltd.,	HQ F.No.01/80/50/00160/AM08/DES-I	Lic. Nos. & Date
Meeting No. 04/12		RLA F.No.05/24/04000175/AM08	0510205473
Date: 17.05.2011		Deletion of condition in MTR / No. in different advance authorizations	dt.27.06.2007

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to await the reply from RA, New Delhi and to relist the case on 28.06.2011.

S.No.73

Case No. A/R- 79	M/s. Precihole Machine Tools Pvt. Ltd.,	F.No. 01/80/50/ 00085/AM10/DES.I	Lic.No. & Date
Meeting No. 04/12		RA F.No.03/95/040/00989/AM09	0310511441
Date: 17.05.2011		Ratification of norms	dt.13.03.2009

Representative of the DHI referred to their clarification sent vide OM No.03(33)/08-TSW(B)/576 dated 01.12.2010 and informed that decision of the Committee in its meeting No.46/11 held on 16.02.2010 was for ratification 3 No.of Alloy Bars as applied by the firm. The Committee, therefore decided to clarify the firm about the same (under intimation to RA).

S.No.74

Case No. A/R- 81	M/s. Bharat Heavy Electricals Ltd., Bhopal	F.No. 01/80/50/ 00184/AM09/DES.I	Lic.No. & Date
Meeting No. 04/12		RA F.No.11/24/040/00059/AM08	1110016748
Date: 17.05.2011		Revision of norms	dt.04.02.2008

The Committee noted that comments of DHI are still awaited. However, based on a request of representative of DHI, it has been decided to forward the representation of the firm to DHI for examination and comments and to re-list the case on 28.06.2011.

Sl.No.75

Case No. A/R- 78	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00918/AM09/DES-I	Lic. No. & Date
Meeting No. 04/12		RLA No.05/24/040/00940/AM08	0510217768
Date: 17.05.2011		Revision of norms	dt.12.03.2008

The Committee noted that the firm has requested vide their letter dated 13.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.2011.

Sl.No.76

Case No. A/R- 79	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/01157/AM09/DES-I	Lic. No. & Date
Meeting No. 04/12		RLA No.05/24/040/00435/AM09	
Date: 17.05.2011		Revision of norms	0510228787 dt.03.10.2008

The Committee noted that the firm has requested vide their letter dated 13.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.2011.

Sl.No.77

Case No. A/R- 88	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00512/AM10/DES-I	Lic. No. & Date
Meeting No. 04/12		RLA No.05/23/040/00093/AM10	0510252255
Date: 17.05.2011		Revision of norms	dt.10.11.2009

The Committee noted that the firm has requested vide their letter dated 13.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.2011.

Sl.No.78

Case No. A/R- 89	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00648/AM10/DES-I	Lic. No. & Date
Meeting No. 04/12		RLA No.05/23/040/00145/AM10	0510255715
Date: 17.05.2011		Revision of norms	dt.06.01.2010

The Committee noted that the firm has requested vide their letter dated 13.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.2011.

Sl.No.79

Case No. A/R- 90	M/s. Botil Oil Tools India Pvt. Ltd.,	HQ F.No.01/80/50/00535/AM10/DES-I	Lic. No. & Date
Meeting No. 04/12		RLA No.05/23/040/00099/AM10	0510252923
Date: 17.05.2011		Revision of norms	dt.19.11.2009

The Committee noted that the firm has requested vide their letter dated 13.05.2011 to postpone the personal hearing. The Committee decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.2011.

S.No.80

Case No. A/R- 133	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/50/01567/AM09/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.04/24/040/00183/AM09	0410100820
Date: 17.05.2011		Ratification of norms	dt.15.12.2008

The Committee noted that earlier the firm was asked to submit information / clarifications regarding import item No.6 and 17. The firm vide letter dated 25.04.2011 has requested to delete Item No.6 i.e. "SS Round description, specification (ASTM A 479) from the said Advance Authorization. However, details of Item No.17 i.e. Templates has not been given. Therefore, Committee decided to seek further information regarding item No.17 from the firm and to re-list the case on 28.06.2011.

S.No.81

Case No. A/R- 134	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/50/00587/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.04/24/040/00188/AM09	0410109500
Date: 17.05.2011		Ratification of norms	dt.18.11.2009

The Committee noted that earlier information / clarification regarding Import item No.5 were sought from the firm. The firm vide their letter dated 25.04.2011 requested to delete the said item. The Committee decided to forward the reply of the firm to DHI for their examination and comments and to re-list the case on 28.06.2011.

S.No.82

Case No. A/R-135	M/s. GEA BGR Energy System India Ltd., Chennai	HQ F.No.01/80/50/00442/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.04/24/040/00163/AM10	0410108335
Date: 17.05.2011		Ratification of norms	dt.09.10.2009

The Committee observed that no reply of the firm had been received by this office in response to this office letter 20.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 28.06.2011.

S.No.83

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.61/24/040/00020/AM10	6110000343
Date: 17.05.2011		Ratification of norms	dt.19.08.2009

The representative of the DHI informed the Committee that the case was under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

S.No.84

Case No. A/R-138	M/s. Bharat Heavy Electricals Ltd., Trichirapalli	HQ F.No.01/80/50/00326/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.04/24/040/00105/AM10	0410107118
Date: 17.05.2011		Ratification of norms	dt.21.08.2009

The Committee noted that earlier the firm was asked to furnish information / clarification regarding Import item No.5. Now, the firm vide letter dated 25.04.2011 requested to delete the said item. The committee, therefore, decided to forward the request to DHI for examination and comments and to re-list the case on 28.06.2011.

S.No.85

Case No. A/R-132	M/s. Enmas GB Power Systems Projects Ltd., Chennai	HQ F.No.01/80/050/00102/AM10/DES.I HQ F.No.01/80/050/00365/AM10/DES-I	Lic. No. & date
Meeting No. 04/12		RA.F.No.04/24/040/00323/Am08	0410104770
Date: 17.05.2011		Ratification of norms	dt.21.05.2009 & 0410107592 dt.07.09.2009

The representative of the firm informed that based on the oral advice of RA, Chennai, they had obtained a second Advance Authorization. The Committee felt that for meeting the requirement of additional inputs, the firm should have obtained an amendment in the first Advance Authorization instead of a second Advance Authorization for the same export product. The Committee therefore advised the firm's representative to seek a clarification from the RA and furnish to Norms Committee for further examination the matter and decided to re-list the case on 28.06.2011.

S.No.86

Case No. A/R-143	M/s. Diamond Engineering (Chennai) Pvt. Ltd., Chennai	HQ F.No.01/80/050/00594/AM08/ DES-I	Lic.No. & Date
Meeting No. 04/12		RA F.No.04/24/040/00276/AM08	0410092211
Date: 17.05.2011		Ratification of norms	dt.20.11.2007

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to await the reply from RA, Chennai and to relist the case on 28.06.2011.

S.No.87

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Case No.A/R-144	M/s. Diamond	HQ F.No.01/80/050/00338/AM09/ DES-I	Lic.No. & Date
Meeting No. 04/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00404/AM08	0410094622 dt.19.03.2008
Date: 17.05.2011	Chennai	Ratification of norms	

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to await the reply from RA, Chennai and to relist the case on 28.06.2011.

S.No.88

Case No.A/R-145	M/s. Diamond	HQ F.No.01/80/162/00884/AM08/ DES-I	Lic.No. & Date
Meeting No. 04/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00163/AM08	0410090764 dt.29.08.2007
Date: 17.05.2011	Chennai	Ratification of norms	

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to await the reply from RA, Chennai and to relist the case on 28.06.2011.

S.No.89

Case No.A/R-146	M/s. Diamond	HQ F.No.01/80/050/00178/AM08/ DES-I	Lic.No. & Date
Meeting No. 04/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00086/AM08	0410089961 dt.14.06.2007
Date: 17.05.2011	Chennai	Ratification of norms	

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to await the reply from RA, Chennai and to relist the case on 28.06.2011.

S.No.90

Case No.A/R-147	M/s. Diamond	HQ F.No.01/80/050/00617/AM09/ DES-I	Lic.No. & Date
Meeting No. 04/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00032/AM08	0410096034 dt.26.05.2008
Date: 17.05.2011	Chennai	Ratification of norms	

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to await the reply from RA, Chennai and to relist the case on 28.06.2011.

S.No.91

Case No.A/R-148	M/s. Diamond	HQ F.No.01/80/050/00832/AM09/ DES-I	Lic.No. & Date
Meeting No. 04/12	Engineering (Chennai) Pvt. Ltd.,	RA F.No.04/24/040/00115/AM09	0410097812 dt.07.08.2008
Date: 17.05.2011	Chennai	Ratification of norms	

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to await the reply from RA, Chennai and to relist the case on 28.06.2011.

S.No.92

Case No. A/R-164	M/s. Fedders Lloyd Corporation	HQ F.No.01/80/50/00953/AM08/DES.I	Lic. No. & date
Meeting No. 04/12	LTd.,	RA.F.No.05/24/040/00517/AM08	0510210266 dt.09.10.2007
Date: 17.05.2011		Amendment of export product	

The Committee noted that the firm had furnished a reply to D.L. raised by DIPP. Therefore, the Committee decided to forward the firm's reply to DIPP for examination and comments. The case may be re-listed on 28.06.2011.

S.No.93

Case No. A/R-188	M/s. Ingersoll Rand (India)	HQF.No.01/80/162/00453/AM01/DES.I	Lic. No. & date
Meeting No.	Ltd., Mumbai	RA.F.No.03/24/040/00396/AM04	0310045622

04/12			dt.18.07.2000
Date: 17.05.2011		Request for restoration of import items under Sl. No.16, 17(a) (b) and (c) and 19 of ratification	

The Committee noted that Regional Authority has been requested on 20.04.2011 to furnish certain details. The Committee, therefore, decided to remind RA, Mumbai and to relist the case on 28.06.2011.

S.No.94

Case No. A/R-01	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00419/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.11/24/040/00016/AM10	1110021021 dt.08.09.2009
Date: 17.05.2011		Ratification of norms	

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.06.2011: -

1. Information in respect of Sl.No.11 of the Standard Deficiency Format.

Case No. A/R-13	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00785/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.03/94/040/00986/AM10	0310561988 dt.225.02.2010
Date: 17.05.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-14	M/s. Paharpur Cooling Towers Ltd.,	HQF.No.01/80/050/00815/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.02/24/040/00198/AM10	0210137059 28.01.2010
Date: 17.05.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-15	M/s. The Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00044/AM11/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.05/24/040/00014/AM11	0510262671 dt.20.04.2010
Date: 17.05.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-16	M/s. The Solo Manufacturing Pvt. Ltd.,	HQF.No.01/80/050/00398/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.05/24/040/00313/AM10	0510249709 dt.22.09.2009
Date: 17.05.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-17	M/s. The Saraswati	HQF.No.01/80/050/00395/AM09/DES.I	Lic. No. & date
Meeting No. 04/12	Industrial Syndicate Ltd.,	RA.F.No.05/24/040/00877/AM08	0510216481 dt.15.02.2008
Date: 17.05.2011	New Delhi	Ratification of norms	

The representative of the DIPP informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-18	M/s. Theyssenkrup	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date
Meeting No. 04/12	Industries India Pvt. Ltd., Pune	RA.F.No.31/24/040/00198/AM10	3110041936 dt.15.02.2010
Date: 17.05.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-19	M/s. The	HQF.No.01/80/050/00033/AM11/DES.I	Lic. No. & date
Meeting No. 04/12	Saraswati Industrial Syndicate Ltd.,	RA.F.No.05/24/040/00550/AM11	0510262337 dt.13.04.2010
Date: 17.05.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.31/24/040/00213/AM10	3110042306 dt.10.03.2010
Date: 17.05.2011		Ratification of norms	

The Committee decided to forward the representation of the firm to DHI for examination and comments. The case may be re-listed on 28.06.2011.

Case No. A/R-21	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/01319/AM09/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.61/24/040/00053/AM09	6110000244 dt.19.11.2008
Date: 17.05.2011		Ratification of norms	

The Committee observed that the case was earlier rejected due to non-furnishing of requisite information. The firm subsequently requested to reconsider the case. The request was considered and firm's request including details / documents were forwarded to DHI on 29.04.2011. Since, the case is under examination of DHI, the Committee decided to defer the case and re-listed it on 28.06.2011.

Case No. A/R-22	M/s. Dee Development Engineers Limited, Haryana	HQF.No.01/80/050/00486/AM09/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.05/24/040/00830/AM08	0510222177 dt.16.06.2008
Date: 17.05.2011		Ratification of norms	

The Committee noted that the representation of the firm already been sent to DIPP for examination. However, on the request of the representative of DIPP, the committee decided to send the case file to DIPP for examination and comments. The case may be re-listed on 28.06.2011.

Case No. A/R-23	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00232/AM11/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.61/24/040/00024/AM11	6110000457 dt.17.06.2010
Date: 17.05.2011		Ratification of norms	

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-24	M/s. Thermax Ltd.,	HQF.No.01/80/050/00017/AM11/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.31/24/040/00160/AM10	3110041115 dt.17.12.2009
Date: 17.05.2011		Ratification of norms	

The Committee decided to forward the representation of the firm to DHI for examination and comments. The case may be re-listed on 28.06.2011.

Case No. A/R-25	M/s. Standard Radiators Instruments Pvt. Ltd.,	HQF.No.01/80/050/00343/AM11/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.34/24/040/00064/AM11	3410027717 dt.16.08.2010
Date: 17.05.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. A/R-26	M/s. The Saraswati Indsutrial Syndicates Ltd.,	HQF.No.01/80/050/00589/AM10/DES.I	Lic. No. & date
Meeting No. 04/12		RA.F.No.05/24/040/00387/AM10	0510254039 dt.07.12.2009
Date: 17.05.2011		Ratification of norms	

The representative of the DIPP informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

S.No.13

Case No. C - 14	M/s. MSS India Pvt. Ltd.,	F.No. 01/80/162/ 00143/AM11/DES.I	
Meeting No. 04/12		Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Busbars. Machined & Forged Components. Battery Charger / Transformer".	
Date: 17.05.2011			

The representative of the firm explained the case to the Committee and informed that they have compiled all the cases for the year and sought for one time ratification. Representative of DIPP felt that since large numbers of inputs are sought for ratification, it may be better to make a visit to the Manufacturing Unit of the firm. It has been decided to send a Team of 3 members of the Committee to visit the unit to understand the manufacturing process so as to decide on wastage involved in manufacturing product. The Committee accordingly decided that G. Parthasarathi, Dy.DG, DGFT; S.K. Jain, D.O., DIPP and K.K. Funda, Asstt. Director, DC(MSME) may visit the firm's unit in Nashik and submit a report for further consideration. The case to be re-listed on 28.06.2011.

S.No.14

Case No.C-04	M/s. Kusalava International Ltd.,	HQ F.No.01/80/162/00021/AM10/DES.I	
Meeting No. 04/12			
Date: 17.05.2011			

Date: 17.05.2011	Fixation of Standard Input Output Norms (SION) for the export of "Cylinder Liners"
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The Committee noted that the firm has been requested to furnish some information / details which are still awaited. The Committee, therefore, decided to give a last opportunity to the firm to furnish requisite information. The case may be re-listed on 28.06.2011.

S.No.15

Case No. C-01	M/s. BOSCH Limited,	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 04/12	Bangalore	Fixation of SION for the export product "Common Rail Injector Parts"
Date: 17.05.2011		

The Committee noted that the firm has requested vide their letter dated 16.05.2011 to postpone the personal hearing. However, firm had also furnished some information / details, which was handed over to DHI. The Committee, therefore, decided to postpone the personal hearing to 28.06.2011 and to re-list the case on 28.06.2011.

S.No.16

Case No. C -19	M/s. MSS	F.No.01/80/162/ 00419/AM11/DES.I
Meeting No. 04/12	India Pvt. Ltd.,	Fixation of ad-hoc wastage norms for "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connectors, Switch fuse unit HSN, Bolled / Moulded Connector, Moulded Components, DC Bus bars. Machined & Forged Components. Battery Charger / Transformer, electrical parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electricals & Auto Assemblies, Plate contacts".
Date: 17.05.2011		

The representative of the firm explained the case to the Committee and informed that they have compiled all the cases for the year and sought for one time ratification. Representative of DIPP felt that since large numbers of inputs are sought for ratification, it may be better to make a visit to the Manufacturing Unit of the firm. It has been decided to send a Team of 3 members of the Committee to visit the unit to understand the manufacturing process so as to decide on wastage involved in manufacturing product. The Committee accordingly decided that G. Parthasarathi, Dy.DG, DGFT; S.K. Jain, D.O., DIPP and K.K. Funda, Asstt. Director, DC(MSME) may visit the firm's unit in Nashik and submit a report for further consideration. The case to be re-listed on 28.06.2011.

Case No. C- 03	M/s. PTC Industries Ltd.,	F.No.01/80/162/00535/AM11/DES.I
Meeting No. 04/12		Clarification on admissibility of DEPB benefit against export product "Hatch used in Barges is covered under DEPB Sl.No.530B of product Code 61.
Date: 17.05.2011		

The Committee deliberated the details of the case and decided the following course of action:-

- (i) To call the firm to appear before the Personal Hearing alongwith samples of the product;
- (ii) Request DEPB division to furnish a copy of the DEPB Minutes and DRI comments in the case.

The case is to be re-listed on 28.06.2011.

Case No. C- 04	M/s. International Tubular Services (India) Pvt. Ltd.,	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 04/12	Taloja	Fixation of wastage norms for the export product "4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 17.05.2011		

The representative of the DHI informed the Committee that the case is under their examination. The Committee, therefore, decided to defer the consideration and to relist the case on 28.06.2011.

Case No. C- 05	M/s. Brady Company India	F.No.01/80/162/01100/AM11/DES.I
Meeting No. 04/12	Pvt. Ltd.,	Fixation of SION for the export product “High Performance Electronic Trackers and Die-Cuts parts” in respect of 100% EOU.
Date: 17.05.2011		

The Committee noted that the firm’s application sent to C&PC for examination and comments. The Committee, therefore, decided to remind them for expediting their comments. The case is to be re-listed the on 28.06.2011.
